COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 312 OF 2017 & IA NOS. 1088 OF 2017 AND 146 OF 2018

Dated: 20th March, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

| The Singareni Collieries Company Limited Vs. Telengana State Electricity Regulatory Commission & Ors. | | Appellant(s) Respondent(s) |
|---|--|-------------------------------|
| Counsel for the Appellant(s) : | Mr. Hemant Singh | |
| Counsel for the Respondent(s) : | Ms. D. Bharathi Reddy Ms. Vidyottma for R-1 | |
| | Mr. Basava Prabhu S. Patil, Sr. Ad Mr. Geet Ahuja Mr. Harsh P. Mr. Ashish Tiwari Mrs. Hema for TRANS | IV. |

<u>ORDER</u>

The learned counsel for respondent No. 1 seeks two weeks' time to file reply and vakalatnama. She may file the same on or before 05.04.2018 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 22.04.2018 after serving copy on the other side.

List the matter on 15.05.2018.

(Justice N. K. Patil) Judicial Member mk/tpd (I.J. Kapoor) Technical Member